

(a) whether India has sought to discuss the question of Antarctica in the General Assembly of the United Nations; and

(b) if so, with what results?

THE PRIME MINISTER AND THE MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) Yes.

(b) The result of India's request for inscription for the discussion of the question of Antarctica in the General Assembly of the United Nations, will be known when the next session of the General Assembly meets.

MANUFACTURE OF HANDLOOM IMPLEMENTS

47. **SHRI M. GOVINDA REDDY:** Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) the steps taken by Government for the manufacture of handloom implements; and

(b) the amount of subsidy, proposed to be given for the manufacture of such implements?

THE MINISTER FOR COMMERCE AND INDUSTRY AND IRON AND STEEL (SHRI T. T. KRISHNAMACHARI): (a) A scheme for the setting up of factories for the manufacture of handloom implements is under Government's consideration.

(b) This has not yet been determined.

SURVEY OF SMALL RIVER IN UTTAR PRADESH

48. **SHRIMATI SAVITRY DEVI NIGAM:** Will the Minister for IRRIGATION AND POWER be pleased to refer to page 15 of the Report of the Ministry of Irrigation and Power for 1955-56 and state:

(a) whether the Flood Wing has submitted its report on the survey of the small rivers such as Tons, Gomti

and Chotti Gandak in Uttar Pradesh; and

(b) if so, what are special recommendations made by that Wing?

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) No. The surveys are being carried out by the Government of Uttar Pradesh.

(b) Does not arise.

ELECTION OF MEMBERS OF THE RAJYA SABHA TO THE PUBLIC ACCOUNTS COMMITTEE

MR. DEPUTY CHAIRMAN: The following Members being the only persons nominated to fill the three casual vacancies in the Public Accounts Committee in pursuance of the motion adopted by the House on 30th April 1956. I hereby declare them to be duly elected to the said committee:—

1. Diwan Chaman Lall.
2. Shri Ram Prasad Tamta.
3. Shri V. K. Dhage.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY COMMITTEE OF THE N.C.C.

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): Sir, I move:

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, this House do proceed to elect, in such manner as the Chairman may direct, one member from among themselves to be a member of the Central Advisory Committee of the National Cadet Corps for a term of one year."

MR. DEPUTY CHAIRMAN: The question is:

"That in pursuance of clause (i) of sub-section (1) of section 12 of the National Cadet Corps Act, 1948,